

ITEM NO.12

Court 4 (Video Conferencing)

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No.708/2021

KUSH KALRA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date : 03-02-2022 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s) Mr. Chinmoy Pradip Sharma, Sr. Adv.
Mr. Bikram Dwivedi, Adv.
Mr. Praveen Kumar Singh, Adv.
Mr. Mohit Paul, AOR

For Respondent(s) Ms. Aishwarya Bhati, ASG
Mr. Gurmeet Singh Makker, AOR
Mr. Kanu Agrawal, Adv.
Mr. Rajat Nair, Adv.
Mr. Digvijay Dam, Adv.
Mr. Ketan Paul, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 In pursuance of the order of this Court dated 27 July 2021, no affidavit has been filed by the Government of National Capital Territory of Delhi in response to the petition. The Standing Counsel appearing on behalf of the

GNCTD shall ensure that an affidavit is filed within a period of three weeks.

- 2 Ms Aishwarya Bhati, learned Additional Solicitor General appearing on behalf of the Union of India states that the affidavit of the Union of India was filed in August 2021 and the statement that 4,82,079 vaccine doses have been administered to people without prescribed identity cards is as on 8 August 2021. The ASG states that presently 77 lakhs persons have been administered the first dose, while the second dose has been administered to about 14 lakhs persons. The ASG states that an updated affidavit shall be filed placing the current position on the record.
- 3 List the Petition on 2 March 2022.

(CHETAN KUMAR)
A.R. - cum - P.S.

(SAROJ KUMARI GAUR)
COURT MASTER